

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. V

Customs Appeal No. 85254 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

S.S. Enterprises

103, 1st Floor, 1540/28, Naiwala,
Karol Bagh, New Delhi – 110 005.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,
Nhava Sheva, Maharashtra – 400 707.

....Respondent

WITH

Customs Appeal No. 85255 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

Shathak Agarwal

Prop. Of S.S. Enterprises,
103, 1st Floor, 1540/28, Naiwala,
Karol Bagh, New Delhi – 110 005.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,
Nhava Sheva, Maharashtra – 400 707.

....Respondent

WITH

Customs Appeal No. 85256 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

Pulak Agarwal

103, 1st Floor, 1540/28, Naiwala,
Karol Bagh, New Delhi – 110 005.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,
Nhava Sheva, Maharashtra – 400 707.

....Respondent

WITH

Customs Appeal No. 85258 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

Vijay Kumar Gulati

Prop. Of AVG Enterprises, 37, Rani Jhansi Road,
Mezzanine Floor, New Delhi – 110 055.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,

....Respondent

Nhava Sheva, Maharashtra – 400 707.

WITH

Customs Appeal No. 85265 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

Geeta Goyal

851/863, Industrial Area,
Ludhiana – 141 003.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,
Nhava Sheva, Maharashtra – 400 707.

....Respondent

WITH

Customs Appeal No. 85266 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

R.K. Goyal

851/863, Industrial Area,
Ludhiana – 141 003.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,
Nhava Sheva, Maharashtra – 400 707.

....Respondent

AND

Customs Appeal No. 85272 of 2013

[Arising out of Order-In-Original No. 33/2012 dated 19.10.2012 passed by Commissioner of Customs (Export)]

Bronze Logistics Pvt Ltd

851/863, Industrial Area,
Ludhiana – 141 003.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva (Export)

JNCH, Post- Uran, District – Raigad,
Nhava Sheva, Maharashtra – 400 707.

....Respondent

APPEARANCE:

None for the Appellant

Shri L.B.D' Coasta, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85572-85578/2026

Date of Hearing: 01.04.2026

Date of Decision: 01.04.2026

Per: CORAM

None for the appellant. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also i.e. on 19.06.2024, 11.12.2024, 25.03.2025 and 14.11.2025, no one appeared on behalf of the appellants despite various opportunities given. With the assistance of learned Authorised Representative, we have gone through the case record and found his submission to be correct.

2. It appears that the appellants are not interested in pursuing their respective appeals. Therefore, as per Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

(RAJEEV TANDON)
MEMBER (TECHNICAL)

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